

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 1234
TO BE ANSWERED ON THE 3RD DECEMBER, 2024

APMC REGULATED MANDIS

1234. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the number of APMC regulated mandis at present in the country, State-wise;
- (b) whether the Government is aware that there is a need to establish more number of markets to prevent distress sales and ensure income security for farmers;
- (c) if so, the details thereof;
- (d) whether the Government has taken any initiative for expanding existing APMC premises; and
- (e) if so, the details thereof along with the other measures taken/being taken by the Government to set up more regulated mandis in the country?

ANSWER

MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण राज्य मंत्री (SHRI BHAGIRATH CHOUDHARY)

(a): The State-wise list of Agricultural Produce Market Committee (APMC) regulated mandis in the country is at **Annexure**.

(b) to (e): Yes, Government is aware of the need of more number of markets in the country to address the issue of market distress and also ensuring income security to the farmers. At present, one regulated APMC mandi serves approximately 406 sq. km. area against the norm of 80 sq. km. area (National Commission on Farmers' Report, 2006).

Agricultural Marketing is a State subject and Agricultural Produce Market Committees (APMCs) are regulated under respective State Agricultural Produce Market Committee Act of the State. States after assessing the requirement based on production, marketable surplus & existence of traders etc. used to establish APMC markets.

Government of India has been always supporting the idea of strengthening of Agricultural Produce Market Committees (APMCs) and making them more competitive through improving services and infrastructure. Government has been assisting APMCs for infrastructure and value chain development through various schemes like Rashtriya Krishi

Vikas Yojana - RAFTAAR, Agriculture Market Infrastructure (AMI), National Agriculture Market (e-NAM) and Agri. Infrastructure Fund (AIF) etc.

Further, to fill up the market gap, Government of India through reforms has been promoting establishment of private markets, direct wholesale purchases from farmers from farm-gate / villages outside the APMC market yards. Further, Government also promotes declaration of warehouses / silos / cold storages / other places as market sub-yards for trade and delivery of the farmers' produce.

In order to promote healthy competition, transparency and uniformity across the States/ UTs, Government has developed a reform indexing table, which has been shared with States/ UTs.

ANNEXURE**State-wise number of Agricultural Produce Market Committee (APMC) regulated mandis across the country (As on 31.03.2023)**

Sl. No.	State/UT	APMC regulated Mandis
1	Andhra Pradesh	318
2	Arunachal Pradesh	19
3	Assam	226
4	Chhattisgarh	187
5	Goa	8
6	Gujarat	405
7	Haryana	285
8	Himachal Pradesh	63
9	Jharkhand	201
10	Karnataka	564
11	Madhya Pradesh	557
12	Maharashtra	929
13	Meghalaya	2
14	Nagaland	19
15	Odisha	535
16	Punjab	436
17	Rajasthan	484
18	Tamil Nadu	288
19	Telangana	282
20	Tripura	21
21	Uttar Pradesh	633
22	Uttarakhand	62
23	West Bengal	537
24	Delhi	15
25	Chandigarh	1
26	Puducherry	8
	Total	7085
